The Motor Vehicles (Gujarat Amendment) Act, 1977
10 of 1977

Keyword(s):
Motor Vehicles, Regional Transport Officer

Amendment appended: 19 of 1978
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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 26th July, 1977 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat.
Legal Department.

GUJARAT ACT NO. 10 OF 1977.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 28th July, 1977).

An Act further to amend the Motor Vehicles Act, 1939 in its application to the State of Gujarat.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows :

1. This Act may be called the Motor Vehicles (Gujarat Amendment) Act, 1977.

2. In the Sixth Schedule to the Motor Vehicles Act, 1939 (In its application to the State of Gujarat), in the second column, for the groups of letters "GJ, GT" the groups of letters "GJ, GT, GR" shall be substituted.
3. The Motor Vehicles (Gujarat Amendment) Ordinance, 1977 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, No. 2 of 1904 shall apply to such repeal as if that Ordinance were an enactment.
The following Act of the Gujarat Legislature having been assented to by the President on the 9th March, 1978 is hereby published for general information.

N. C. BUCH,
Joint Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. 19 OF 1978.

(First published after having received the assent of the President in the Gujarat Government Gazette on the 18th March, 1978.)

An Act

further to amend the Motor Vehicles Act, 1939 in its application to the State of Gujarat.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows:

1. This Act may be called the Motor Vehicles (Gujarat Amendment) Act, 1978.

2. In the Motor Vehicles Act, 1939, in its application to the State of Gujarat, after section 112, the following section shall be inserted, namely:-
“112A. (1) Subject to such conditions as may be prescribed, the Regional Transport Officer or the Assistant Regional Transport Officer specially authorised in this behalf by the Regional Transport Officer may, either before or after the institution of proceedings for an offence under section 112, permit any person charged with such offence to compound the offence on payment of such sum not exceeding seventy five per cent of the maximum penalty provided in section 112, as the Regional Transport Officer or, as the case may be, the Assistant Regional Transport Officer may determine.

(2) On payment of such sum as may be determined by the Regional Transport Officer or, as the case may be, the Assistant Regional Transport Officer under sub-section (1) no further proceeding shall be taken against the person in respect of the same offence.

Explanation.—In this section, Regional Transport Officer" and "Assistant Regional Transport Officer" mean the officers appointed as such by the State Government."